

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA NO. 165/2020

(Earlier OA No. 122/2015 WZ)

Samita Rajendra Patil & Ors.

... Applicants

v.

Jindal Steel Works & Ors.

... Respondents

OBJECTIONS BY THE APPLICANTS TO THE JOINT COMMITTEE

REPORT DATED 21-02-2022

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Place Mumbai

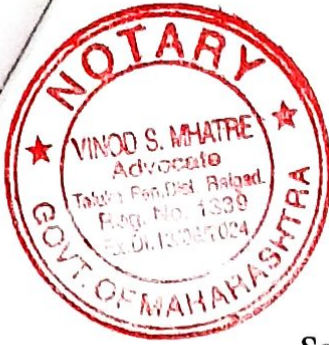
Date 03-03-2022

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 165/2020

(Earlier OA No. 122/2015 WZ)

Samita Rajendra Patil & Ors ... Applicants

V/s

Jindal Steel Works & Ors ... Respondents

**OBJECTIONS BY THE APPLICANT TO THE JOINT
COMMITTEE REPORT DATED 21-01-2022**

I, Samita Rajendra Patil, the Applicant in the present case do hereby state on solemn affirmation that:

1. I say that I have filed the present application before this Hon'ble Tribunal complaining the environmental damage caused by the Respondent Company and the said application is pending before the Hon'ble Tribunal. On 02.12.2021 I have submitted an Affidavit listing the various environmental violations of the Respondent Company and representations made to the Committee Members, the same may kindly be considered.

2. I say that in the present application this Hon'ble Tribunal had appointed a committee vide its order dated 27.05.2021. Liberty was given to the Applicant and Respondent Company to represent their respective versions to the Committee through the State PCB. I say that the said committee is now constituted and for which no notice has been issued to the Applicant informing the same. It seems that the Committee has done site inspection on 29th and 30th December, 2021. Committee did not inform the Applicants of the said visit. Copy of the present report has also not been served upon the Applicants. It was

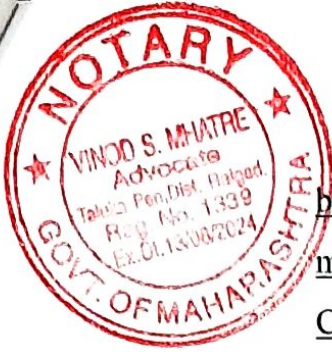




downloaded from the NGT website after Applicant's noticed that the matter is now listed for consideration of the report.

3. The CPCB, Delhi has submitted a progress report with copies of minutes of meeting held by video conferencing dated 04.08.2021 and 19.11.2021. It appears from the said report that the old record of the above said application, more particularly the site inspection reports submitted by MPCB and MCZMA and further pleadings have not been placed before the committee. The bare perusal of the said report shows that the said committee seems to have been informed by members/officials of MoEF&CC, CPCB and MPCB that they carried out site inspection during the period of 29.12.2021 and 30.12.2021. It further shows that a meeting with various concerned agencies were also held during the said site visit to assess the status/progress of various assessment studies and field survey on 29.12.2021 followed by meeting of district collector, Raigad and RFO mangrove cell on 30.12.2021 to discuss the status etc. The said report also shows that the team observed sporadic and haphazard dumping of municipal solid waste within 50 m mangrove buffer zone of the conveyor belt area of M/s JSW Ltd. i.e. from the stretch between Maharashtra Maritime Board jetty till the approach road of the Alibaug-Mumbai highway. The said report refers some photographs and it is mentioned in the said report that the agencies referred at internal page 3 in the second last paragraph found that there is a destruction of mangroves caused by dumping of municipal solid waste. In fact, in pursuant to the directions given by this Hon'ble High Court in the year 2016, the MCZMA and MPCB carried out the inspection. The MCZMA has filed an affidavit in the present matter on 23rd September 2016. It is mentioned in the said report that they did not visit the village Kahrnachela





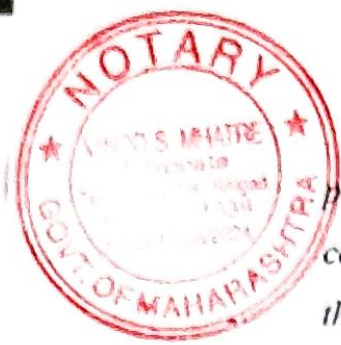
because it was long distance. The said affidavit/report also mentions that the present plant site of the company is located in CRZ 1 and 3 area. It is further mentioned in the said affidavit that at the conveyor belt site the said team observed that (para 8) *“the existing conveyor belt is constructed on stilts along the Dharamtar Creek and in use. At various locations the gaps between the pillars are also found to be filled up by the material where plantlets of Avicenna and Salvadoria are observed during site visit despite a clear condition of handling the material through this belt, it was found to be deposited by mangrove flats along with the creek.”* Photos of conveyor belt and chemical waste is marked and annexed as **Exhibit – “A”**.

4. (Para 9).... *“I say and submit that at the site of jetty area the team observed that the reclamation has been carried out as per the representative of JSW Ltd. It is covering about 90 hectares land of mostly paddy fields acquired from private owners. I further say and submit that, a team also observed that, reclamation is carried out at jetty near approach road, on reclamation, and on reclamation tracks and containers are parked....”*

(Para 10) ... *“the said team observed the NIO Goa has carried out CRZ demarcation study prepared CRZ Map in 1:400 scale (July 2014 for the site along the Amba river near Dharamtar Jetty and as per this report, the proposed jetty alongwith Abaa River is in CRZ-1). The part of proposed stack yard and other port associated facilities are in CRZ-1 and III area. The conveyor belt is in CRZ-I area.”*

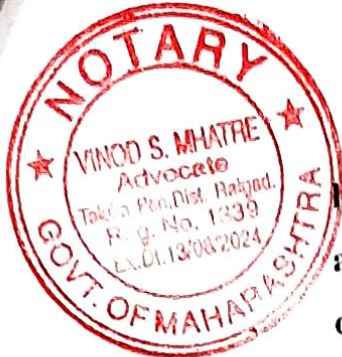
(Para 11)... *“While granting Environment and CRZ clearance dated 26.11.2015 for expansion of Dharamtar Jetty facility, stipulated conditions such as, no mangroves shall be cut during*





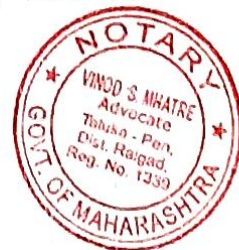
project implementation and utmost care shall be taken to conserve them the company has to comply with it. In view of the likely impact of the proposed construction methodology, National Centre for Sustainable Coastal Management (NCSCM) may carry out a study for suggesting measures for mangrove protection. There shall be no disposal of dredged material into the sea but to reuse for reclamation, and for shore enrichment based on its characteristics, as committed."

5. **In reply I say and submit that since 2016 the company has dumped the hazardous waste material for reclaiming the land below the conveyor belt and the jetty, whereas the present progress report refers at last paragraph of the internal page 3 (Para 12)... "Similarly, during the field visit the team observed sporadic and haphazard dumping of municipal solid waste within the 50 m of mangrove buffer zone of the conveyor belt area of M/s JSW Ltd. i.e from the stretch between the Maharashtra Maritime Board, Jetty till the approach road of Alibaug-Mumbai Highway. It is gathered through the district administration that the particular land is government owned and the municipal solid waste has been dumped illegally by nearby gram panchayat viz. Dolvi and Vadkhal in the 50 m of Mangrove Buffer area. During the meeting, District Administration and Mangrove Dept. were requested to take suitable action against the village panchayat for destruction of mangroves, construction of illegal approach road and illegal dumping of municipal solid waste in the mangrove buffer area."**
6. **Thus, it is clear that the committee is misled by the local officials that they found municipal solid waste within 50 m of the mangroves buffer zone and mainly by Dolvi and Vadkhal gram panchayats. According to me the company**



has dumped their hazardous waste material on mangroves at the time of construction of conveyer belt and same is observed by MCZMA in there reply filed in 2016 . Later on by passage of time municipal solid waste is dumped on it. Now the Company and Local Officials have misguided the Committee by showing dumped municipal solid waste. Therefore it was necessary to dig at that site and find out what material is beneath the garbage and which has originally been dumped on the mangroves. The said fact though is within knowledge still it is misrepresented that it is a municipal solid waste and for which not company but village panchayat is responsible.

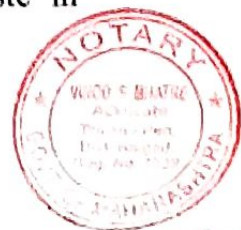
7. In fact the Company has dumped its waste material at the time of construction of conveyor belt and later on it has been is a material dumped by the company by destructing the mangroves. I am enclosing herewith the photograph during the time when the construction of conveyor was commenced. The said photographs clearly shows that hazardous material is dumped by the company and the conveyor belt is constructed on the same. Photographs marked and annexed as Exhibit – “B”.
8. The company has dumped the slag on the same hazardous material. These two facts are the matter of record. The company has thereafter put the slag and everything has been dumped on the mangrove. Mangroves were required to be protected by the company but instead of that, the company has permitted the locals for dumping of the municipal solid waste. The photographs of the municipal solid waste are shown to the committee obviously with an

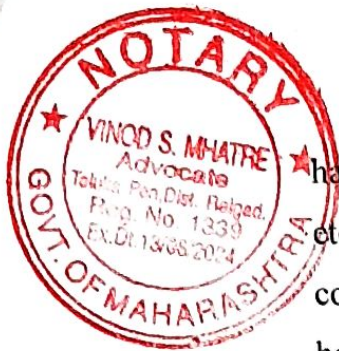




intention to cover up the misdeeds of the company and to misguide this Hon'ble Tribunal.

9. This important fact is suppressed and twisted by this committee obviously to protect interest of the company and to avoid fixing of any responsibility by the committee. These so called agencies refereed in internal page 3 of the report are government agencies and they are doing their job, hand-in-gloves with the company. Hence it is necessary that the site visit should be arranged to some impartial agency and it should be held in the presence of the applicants so that such mischief can be avoided. In fact the committee should visit in presence of the applicants and collect physical date. Except holding video conferencing meetings, actual such visit are never held, else such bogus report would not have been placed in precise. Therefore let the large area of so called municipal solid waste be dug which will show actually what is dumped in real-time and same will show how these agencies are functioning. Secondly it is not committee appointed by tribunal but agencies of government submitted it in video conferencing meetings. The present report is based on it and not actual site visit.
10. Therefore, it is necessary that an independent and impartial officer of this Hon'ble Tribunal should be appointed to inspect the locations where the hazardous material is dumped at the various places.
11. I further say and submit that it is my specific case that on the large area spread over in kilometers, on both the sides of Bombay-Goa highway upto Alibaug and Nagothne, is used as a dumping ground by the Company to dump solid waste in





haphazard manner on mangroves, agricultural fields, Govt. land etc. Therefore, it is necessary for us to accompany the committee whereby we will show to the committee where and how the waste material of the company is dumped. It has happened because of lethargic approach of the Government agencies.

12. Similarly, for quantifying the damage caused to the environment and for restoring the environment, it essential for the committee appointed by this Hon'ble Court to take us along for identifying the locations, otherwise there will be a complete eyewash on the hands of MPCB, CPCB the Collector, Raigad. According to me all the officers are full aware of this scenario. Many of the villagers have sold their agriculture fields to the company. The company has provided employment to some of them or has given different types of contract of civil works and many of them are used by the company for targeting the desired reports. Many at times I found these localites are accompanying the office bearers of the Collector office, SDO, Forest Department etc. and through them the reports are sabotaged or managed.
13. It is also necessary to direct the committee appointed by this Hon'ble Tribunal to visit the following villages, Kharmachela, Kharchilbi, Kharghat, Wave, Vadkhal, Kolve, Dolvi and the surrounding area upto Alibaug and Nagothne on Mumbai- Goa highway. They should be directed to physically identify the locations shown by us wherever it is necessary, they can dig the existing ground to ascertain the dumping below municipal solid waste and to identify the destruction of mangroves.
14. Similarly, the villagers, agriculturists of different villages submitted a representation after the last order was passed

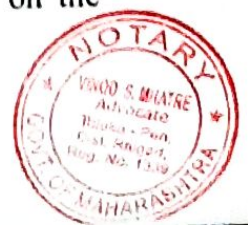




requesting the committee to visit their respective agriculture fields to ascertain the damage caused by the company, to collect the samples for determining the agricultural fertility simultaneously the Applicants be permitted to collect the counter sample for the cross checking the same from the approved government laboratory of their choice.

15. Similarly, the untreated hazardous effluents of coke oven pant were discharged in the Dharamtar Creek and the aquatic life was affected and thousands of fishes died due to the same. This has happened on or about January 2022 and a complaint was lodged with the company by a local MLA by Mr. Hari Dalvi and he has also given us the copy as we are prosecuting the present Application. Therefore, these issues needs to be addressed by the committee. The company should be immediately prohibited from discharging the untreated hazardous effluents in the sea, creek, and natural water. Hereto annexed and marked as Exhibit-“C” is the photograph of dead fish. The letter dated 12.01.2022 issued by Local MLA and copy of the photograph showing the discharge of the waste material in creek is marked and annexed as Exhibit – “D”. I crave and rely upon the video clip as and when required to be reproduced.

16. I further say and submit that the company has commenced the illegal constriction of the bridge abetting to village Kharmachela by dumping the waste material on mangroves and destroyed the same and constructed the creek channels. Therefore the complaints were also filed. I have a filed a criminal writ petition challenging the permission granted by the Hon'ble High Court to the company. The company has obtained the said permission form the Hon'ble Court on the





pretext that they want to lay a road on a private land. It was further informed to the Hon'ble High Court that it is a private road. It was further informed that no mangroves will be felled and on that pretext, on 15.10.2019 the Hon'ble High Court has granted the permission to execute the works by erecting the bridge. The said permission is granted on the permission that the mangrove will not be destroyed. **However, at the site the mangroves are already destroyed and the mangroves will be further destroyed on the course of future construction.** Hereto annexed and marked are photos of destruction of mangroves, natural creek etc.

17. I have filed a petition in the Hon'ble High Court seeking various reliefs prayed in criminal WP no. 1107/2020. I have filed the petition in February 2020 and the Hon'ble High Court has clarified by way of interim arrangement that construction of the bridge will be subject to the outcome of petition. Hereto annexed and marked is the copy of memo of Criminal WP 1107 of 2020 and the order dated 06.03.2020 and the photographs of the bridge shows the destruction of mangroves and natural creek. Therefore, the committee should be asked to looked into this issue also in environmental point of view.
18. I say that agriculturists from different villages filed the representation with the committee after the order is passed by this Hon'ble Tribunal informing that the damage is caused by the Company on account of destruction of Kharbandasti and dumping solid waste material. Therefore, it is necessary the soil testing of the land should be placed before the Hon'ble Tribunal and the same needs to be taken into the account by the committee appointed by this Hon'ble Tribunal while assessing the damages caused to the agriculturist. The said representation

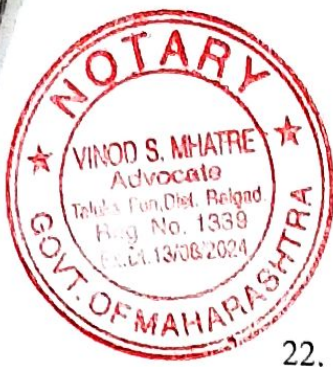




is signed by more than 200 agriculturist of Kharbandasti. Therefore, the damage caused to their lands including the lands of the Kharmanchela needs to be examined by the Committee appointed by the Hon'ble Tribunal. Hereto annexed and marked as the Exhibit-“E” is the copy of the representation letter sent to the committee through MPCB via email.

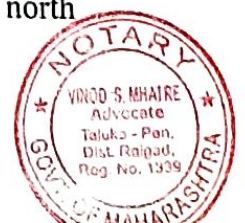
19. I say that during the pendency of the above said application, on 1st November, 2021, the Respondent Company had dumped the chemical waste upon the mangroves and therefore I have made a complaint against them with various authorities on 01.11.2021. Annexed hereto and marked as Exhibit “F” is the copy of the letter dated 1.11.2021 addressed to various authorities by the Applicant.
20. Thereafter I have received the letter from the Sub Divisional Officer, Pen and Forest ranger, Wadkal that they shall be doing the *Panchnama* on 23rd November, 2021. Hereto annexed and marked as Exhibit- “G” is the copy of letter of Sub Divisional Officer, Pen and Forest ranger for preparing *Panchnama*.
21. Accordingly I have gone to site at 11 am. On that date the officers from Revenue and Forest Dept. came there. During the course of *Panchnama*, around 7 to 8 vehicles came with people. Those people were not concerned with Kharmachela village, they were brought by the Respondent Company. Those people have abused and threatened us, I have duly noted the vehicle registration numbers which are as follows, MH.06.EW.3011, MH.06.BW.1884, MH.06.BV.1940, MH.06.BV.4544, and therefore the applicant was constrained to lodge the written Complaint to Vadkhal police station that her life is in danger. Annexed hereto and marked as Exhibit-

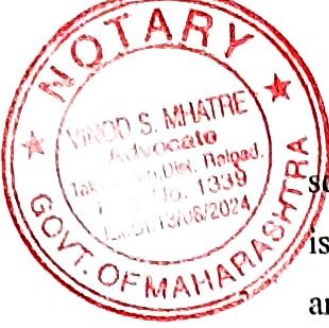




“H” is the copy of letter dated 23.11.2021 received by the Vadkhal police station.

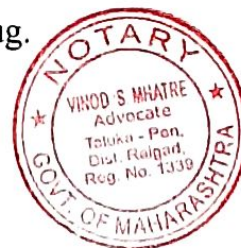
22. On 23rd November, 2021, the *Panchnama* was prepared by the forest officers. The said *Panchnama* was performed on the basis of my complainant by letter dated 18.11.2021. The said *Panchnama* further shows that at the spot near the creek where the company has dumped the waste material and slag. The said waste material is dumped upon the Kharbandasti and on both sides of the said dumped waste material mangroves are found. It is further mentioned that the said waste material is dumped on the old Kharbandasti to prohibit creek water from entering the agricultural fields, the *Panchnama* further shows that there is no new dumping on the said area. Hereto annexed and marked as Exhibit- “I” is the copy of the *Panchnama* dated 23.11.2021.
23. Similarly I have also submitted a complaint on 25th November, 2021 against the *Panchnama* which has been prepared, I say that the said *Panchnama* was already prepared in advance before the visit and merely signatures were demanded. It was specifically informed by me that while preparing the said *Panchnama*, instead of making the *Panchnama* of the actual spot, the *Panchnama* was made in respect of different location of dumping and as previously stated, the same are prepared before had only and signatures are obtained later on by the concerned department. I say that the *Panchas* have joined the hand of company, and making *Panchnama* of the spot mentioned by the company, accordingly I have made the complaint of the said *Panchnama*.
24. On the basis of the same I requested all the authorities as addressed in the email that construction of the bridge on north

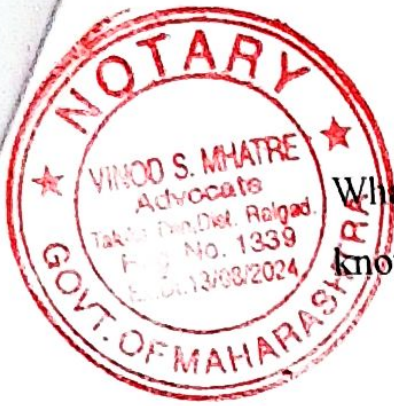




south direction on survey no. 94 is ongoing. The waste material is dumped on the southern side and mangroves are destroyed and therefore it is necessary to remove the waste. Annexed hereto and marked as **Exhibit- "J"** is the copy of email complaint lodged by the petitioner in respect of bogus *Panchnama*.

25. I say that even one Mr. Mahesh Sudhakar Pore, the president of transport organization of MNS pen has also lodged the complaint on 21.10.2021. On 20.01.2022 I have also filed a complaint by email of the similar nature with Mr. Rakesh Pisat requesting him to remove the waste material to ascertain the destruction of mangroves annexed letter 20.01.2022.
26. On 20.01.2022 I have also filed a complaint regarding bogus *Panchnama* which came to be prepared, and the abuse and threats caused by the various persons who are not the original residents of villages but the same are set up by Respondent Company and some of them have previously sold their lands to the Respondent Company and those persons are threatening me, according to me, the Government Officials, the Forest Officers, Officers of the Revenue Department, and the Respondent Company Officers along with some of the owners of the lands who have sold their land to the Respondent Company and who are also the contractors of the Respondent Company are now bringing goons to threaten me and other people and therefore I had requested the Ld. District Collector to take action on the same. Annexed hereto and marked as **Exhibit- "K"** is the copy of the complaint as made to the Ld. District Collector, Raigad Alibaug.





Whatever stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Samita Patil

Samita Rajendra Patil
Applicant

Place:
Date:

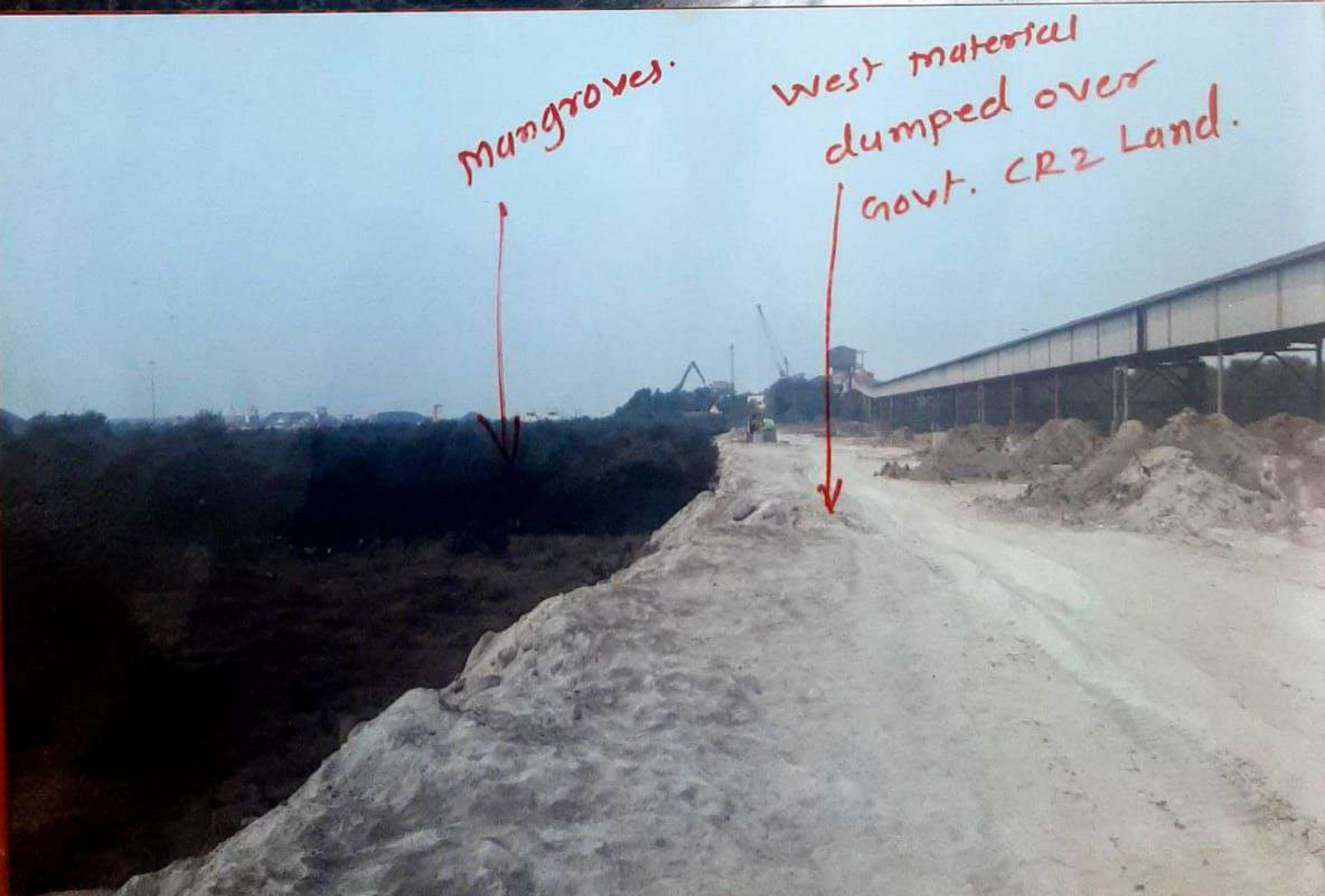
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Shubha

NOTED & REGISTERED
Page No. 12 Sr.No. 222
Date **01 MAR 2022**

AFFIDAVIT
Solemnly affirmed before me
By Mrs. Samita Rajendra Patil
R/o Sulbha Sadan prabhulipen
Tal. pen Raigad
Who is
Shri. Shubha
By whom know Personally Shubha



mangroves



mangroves.



Waste material
dumped over
Govt. CRZ Land.







Jan.2015



Natural creek channel, it is fully covered with mangroves and there's no destruction till 2015

April 2018



Destruction of mangroves began
for bridge construction
And
Chemical waste is dumped into
natural creek channel and over
mangroves
Kharmacheia खारमचेला

Nov.2021









श्री. महेंद्र हरि दळवी

आमदार
अलिबाग-मुरुड

जा.क्र. १४५५/२०२२

दिनांक - १२/०१/२०२२

प्रति,

मा. व्यवस्थापक,
जे. एस. डब्ल्यु कंपनी
डोलवी - पेण

विषय - जे.एस. डब्ल्यु. स्टील कंपनी, डोलवी ता. पेण या कंपनीतून रसायन युक्त गरम पाणी धरमतर खाडीत सोडल्याने मत्स्यव्यवसायावर परिणाम होत असून परिणामी मच्छिमारांचे अतोनात नुकसान होत असले बाबत..

महोदय,

कंपनीच्या आजूबाजूच्या परिसरातील विशेषतः धरमतरखाडी परिसरातील मच्छिमार यांचे निवेदन माझेकडे प्राप्त झाले आहे. त्यांचे निवेदनानुसार कंपनीच्या आजूबाजूच्या परिसरातील लोकांचा शेती व्यवसायाबरोबर मासेमारी हा देखील मुख्य व्यवसाय आहे. परंतु कंपनीचे सांडपाणी तसेच रसायनयुक्त गरम पाणी थेट खाडीमध्ये सोडले जात असल्यामुळे विषारी रसायन पाण्यात मिसळली जाऊन मोठ्या प्रमाणात मासे मरत आहेत. त्यामुळे माश्यांचे प्रमाण कमी होत आहे. तसेच, मिळणाऱ्या माश्यांना रसायनयुक्त वास येत असल्याने येथील मासे देखील कोणीही घेण्यास तयार नसतात. त्यामुळे येथील मत्स्यव्यवसाय करणाऱ्या स्थानीक मत्स्य व्यवसायीकांवर उपासमारीची वेळ आलेली आहे. मात्र कंपनी प्रशासन याबाबत कोणतीही दक्षता घेत नाही अथवा नुकसान झालेल्या मत्स्य व्यवसायीकाशी संपर्क साधत नाही.

त्याअनुषंगाने, धरमतरखाडी लगत रसायनयुक्त पाण्यामुळे होणाऱ्या नुकसानीबाबत चौकशी करून माझ्या मतदार संघातील कुसुंबळे कुर्डूस शहाबाज शहापूर विभागातील व धरमतर खाडी परिसरातील मच्छिमारांना नुकसान भरपाई देण्याबाबत योग्य ती कार्यवाही येत्या आठ दिवसात करण्यांत यावी अन्यथा तिव्र जन आंदोलन करण्यांत येईल. त्यावेळी उदभवणारा कायदा व सुव्यवस्थेचा प्रश्न व त्यामुळे होणारे नुकसान याची सर्वस्वी जबाबदारी कंपनी प्रशासनाची राहिल.

आपला,

(महेंद्र हरि दळवी)

Shri. Mahendra Hari Dalvi
MLA,
Alibaug - Murud

Outward No. 1455/2022
Date - 12/01/2022

To,
Manager,
JSW Company,
Dolvi - Pen

Subject : Regarding discharge of chemical mixed hot water discharge from JSW company Dolvi, Tal. Pen into the Dharmatar creek causing adverse effects on fisheries causing severe damage to fisher folks.

Sir,

I have received your presentation from fishermen community especially around the Dharamtar creek near to the company premises. According to their representation local people are having fishing activity along with farming activity as there main source of income. Company is directly discharging untreated poisonous chemical water along with hot chemical water directly into the creek which is resulting into death of aquatic life in large numbers. It is causing reduction in the fish population. The fish which are caught alive are having strong stench of chemicals and therefore nobody is ready to purchase them. Therefore the fishing community are left with no option but to starve in absence of any source of income. Viraj Company administration is not taking cognizance of the said issue or they are not even redressing the grievances of the affected fisher folks.

Regarding this kindly enquire about the loss caused to the fishermen and compensation in my constituency of Kusumbale, Kurdus, Shahbaz, Shahpur division and the area around Dharmatar creek, within 8 days about the people affected due to the chemical waste water in the area, otherwise strong public agitation will be put up. If any public order situation arises due to it, entire responsibility will of company administration.

Yours

Mahendra Hari Dalvi



Aniruddha Kulkarni <aniruddha1488@gmail.com>

Fwd: Subject : Visit by Committee constituted vide above referred order

1 message

samita patil <samitapatil41@gmail.com>
To: aniruddha1488@gmail.com

2 December 2021 at 18:38

----- Forwarded message -----

From: samita patil <samitapatil41@gmail.com>
Date: Wed, Aug 18, 2021, 13:26
Subject: Subject : Visit by Committee constituted vide above referred order
To: <sroraigad2@mpcb.gov.in>

To,

The Secretary,
MoEF*The Chairman*
CPCB*The Chairman*,
MPCB*The Director*
IIT Bombay*The District Collector*
Raigad

Reference : Order dated 27/05/2021 of the Hon'ble NGT in OA No. 165/2020 (Earlier 122/2015 WZ) Samita Rajendra Patil v. Jindal Steel Works Company Ltd. & Ors.

Subject : Visit by Committee constituted vide above referred order

Sir,

As per above referred order, Hon'ble NGT has constituted a Committee consisting of representatives from MoEF, CPCB, MPCB, IIT Bombay and District Collector, Raigad.

The said order has laid down the scope of the work which the said Committee has to perform and subsequently submit the report.

It has been more than 2 months that the Hon'ble NGT has passed the order, yet there has been no visit by the Committee. We don't even have knowledge whether a committee has been constituted or not.

Grievances raised in petition are of serious nature. Hon'ble NGT has taken a serious view of the environmental violations of the JSW Company Ltd.

Due to closure of natural streams by dumping of hazardous chemical waste materials, due to destruction of mangroves and due to destruction of the Kharbandisti by the JSW Company., there were floods in Pen, Kharmachela, Gadab, Wave, Kolwe, Beneghat, Wadkhal, Alibaug villages. Saline water from the creek entered the agricultural fields and have rendered the land infertile.

Air pollution due to hazardous thick black smoke has become a common affair. Citizens are being forced to breathe that hazardous air.

We have high hopes from the Committee and are eagerly waiting for the visit. Hon'ble Tribunal has allowed us to accompany the Committee Members and show them the exact locations where environmental violations have taken place.

Environmental Pollution is spread over large area covering Kharmachela, Gadab, Wave, Kolwe, Beneghat, Wadkhal, Alibaug, Pen etc.

Even on last occasion officials from MoEF and MPCB refused to see the entire area due to the distance involved. But such excuse cannot be given by any authority under any circumstance, as it'll amount to dereliction of duty and orders given by the Hon'ble NGT.

MPCB and local administration is hand in gloves with the JSW Company and therefore it is earnestly requested to you to do site inspection impartially and submit the report accordingly.

Villagers from the above referred villages want to meet you, so kindly spare time accordingly.

Large scale Mangrove destruction, inside and outside company premises, has already been brought on record by Maharashtra Coastal Zone Management Authority.

Therefore we earnestly request your goodself to give us sufficient advance notice of the inspection, visit the affected area at the earliest and prepare a true, impartial and scientific report to be submitted to the Hon'ble NGT as early as possible.

Samita Rajendra Patil



Aniruddha Kulkarni <aniruddha1488@gmail.com>

Fwd:

samita patil <samitapatil41@gmail.com>
To: aniruddha1488@gmail.com

2 March 2022 at 18:55

----- Forwarded message -----

From: **samita patil** <samitapatil41@gmail.com>

Date: Wed, Nov 3, 2021, 15:10

Subject:

To: <chiefminister@maharashtra.gov.in>, <ccb.cpcb@nic.in>, <chairman@mpcb.gov.in>, <mpcb.cpcb@nic.in>, <mscb.cpcb@nic.in>, <urmila.cpcb@gov.in>, <Collector.Raigad@maharashtra.gov.in>, <secy-moef@nic.in>, <sdopen2013@gmail.com>, <sp.raigad@raigadpolice.gov.in>, <mpcbraigad@mpcb.gov.in>, <mahamczma@gmail.com>, <srraigad2@mpcb.gov.in>, <rraigad@mpcb.gov.in>

Cc: Shriram S Kulkarni <advshriramskulkarni@gmail.com>

अत्यंत संवेदनशील

अर्जदार- सौ समिता राजेंद्र पाटील . 'सुलभा सदन', प्रभुआळी , पेण जि. रायगड
संपर्क - ९०९६००७७४१,

विषय:- मौजे खारमाचेला,ता.पेण, जि.- रायगड येथे JSW कं. यांचे कडुन कांदळवन कत्तल केली असुन अधिक व मोठ्या प्रमाणावर
कांदळवन कत्तल होणार असल्याने तात्काळ प्रतिबंधात्मक कारवाई करणे बाबत.

महोदय, मी सौ.समिता राजेंद्र पाटील आपणास विनंती करीत आहे की, मौजे खारमाचेला, ता.पेण ,जि. रायगड येथे JSW कं. द्वारे मोठ्या
प्रमाणावर केमिकल वेस्ट चे प्रचंड भराव टाकून तथा तोड करून कांदळवन कत्तल करण्यात आली आहे. त्याच प्रमाणे न्यायालये व प्रशासकीय
कार्यालये यांच्या दिवाळीच्या सुट्टी चा फायदा घेऊन, केमिकल वेस्ट चे भराव तथा स्थानिक कंत्राटदार यांच्या मार्फत मोठ्या प्रमाणावर
कांदळवन कत्तल होणार असल्याची खात्रीशीर माहिती मिळाली आहे. तरी सदर कांदळवनाची नव्याने कत्तल होऊ नये या करीता तात्काळ
प्रतिबंधात्मक कारवाई करावी.

आपली नम्र

सौ. समिता राजेंद्र पाटील

Email to Chief Minister and other Authorities

Very Sensitive

Applicant - Sou Samita Rajendra Patil, Sulbha Sadan, Prabhu Ali, Pen, Dist. Raigad

Contact number - 9096007741

Subject : JSW company has destroyed mangoes in village Karmachela taluka Pen district Raigad, there is a possibility that mangroves are going to be cut on more and larger scale and therefore preventive action needs to be taken.

Sir,

I Sou. Sumitra Rajendra Patil would like to request you that JSW company has destroyed mangoes in a large scale and have dump huge amounts of chemical waste over it at village Kharmachela taluka Pen, district Raigad. Escorts and government offices are having Diwali vacations taking advantage of the same situation reliable information has been received that JSW company is going to cut mangroves on a larger scale and is going to dump large amounts of chemical waste through contractors. Airport action needs to be initiated to prevent destruction of mangroves on an urgent basis.

Yours sincerely

Sou. Samita Rajendra Patil

परिक्षेत्र वन अधिकारी, वडखळ यांचे कार्यालय, वडखळ

मु.पो.वडखळ ता.पेण जि.रायगड

फोन नं.02143-269255

ई-मेल.rfowadkhal1@gmail.com

पत्र

विषय - जे.एस.डब्ल्यु. कंपनीने आज दि.1/11/2019 रोजी 1)केमिकल्स वेस्ट चे भराव मौजे खारमाचेला, ता. पेण,जि.रायगड येथे टाकण्यास सुरु केले असून त्याद्वारे शेती नापीक केली जात आहे. मोठया प्रमाणावर कांदळवन कत्तल होत आहे.

जा.क्र.ब/11/सर्व्हे/ 180 /2020-21

वडखळ- दि. 18/11/2021.


प्रति,

सौ. समिता राजेंद्र पाटील,
रा. सुलभा सदन, प्रभुआळी,
पेण.

संदर्भ - मा. उपविभागीय अधि कारी, पेण उपविभाग पेण यांचेकडील पत्र क्र.उविअ/
जमिनबाब/JSW कंपनी पेण कांदळवन तक्रार/2021/2251/दिनांक -
1/11/2021 या कार्यालयास प्राप्त दिनांक - 11/11/2021.

उपरोक्त संदर्भान्वये मा. उपविभागीय अधिकारी ,पेण यांचे कार्यालयातुन तक्रारदार सौ.समिता राजेंद्र पाटील, रा.सुलभा सदन, प्रभुआळी , पेण, जि.रायगड यांनी जे.एस.डब्ल्यु. कंपनी डोलवी यांनी जे.एस.डब्ल्यु. कंपनीने दिनांक - 1/11/2021 रोजी केमिकल्स वेस्ट चे भराव मौजे खारमाचेला, ता. पेण,जि.रायगड येथे टाकण्यास सुरु केले असून त्याद्वारे शेती नापीक केली जात असून. मोठया प्रमाणावर कांदळवन कत्तल होत असलेबाबत मा. अपर जिल्हाधि कारी , रायगड अलिवाग यांना प्रति केलेला ईमेल संदेश अर्जाची प्रत चौकशीकामी या कार्यालयास दिनांक 11/11/2021 रोजी प्राप्त झालेला आहे.

तरी सदर अर्जाच्या चौकशीकामी आपण दि. 23 /11/2021 रोजी सकाळी ठिक 11.00 वा. संयुक्त स्थळपहाणी करण्याकामी आपल्या तक्रारी अर्जात नमुद केलेल्या ठिकाणी वरील दिवशी वेळेत उपस्थित रहावे. सदर दिवशी उपस्थित न राहिल्यास आपणांस त्यात स्वारस्य नसुन काही एक सांगावयाचे नाही असे समजुन आपला अर्ज निकाली काढण्यात येईल याची नोंद घ्यावी.


वन परिक्षेत्र अधिकारी,

वडखळ (सं)

OFFICE OF THE RANGE FOREST OFFICER, WADKHAL

At - Wadkhal, Tal. Pen, District Raigad Phone No. 02143-269255
email - rfowadkhal1@gmail.com

Subject - JSW company today dated 1/11/2019 have started dumping chemical waste through which land is rendered infertile at village Kharmachela taluka Pen district Raigad.

Outward No. B/11/Survey/190/2020-21
Wadkhal - 18/11/2021

To,

Sou. Samita Rajendra Patil,
Sulbha Sadan Prabhu Ali
Pen

Reference : letter from sub divisional officer print sub division bearing no. UViA/Landrelated/JSW Company Pen Mangroves Complaint/2021/2251/Date - 1/11/2021 received by this office on 11/11/2021

According to the above reference, complaint has been received from the office of sub divisional officer filed by Sou. Samita Rajendra Patil, Sulbha Sadan Prabhu Ali Dist Raigad regarding dumping of chemical waste through which agricultural land is rendered infertile by JSW Company Dolvi on 1/11/2021 at village Kharmachela. Mangroves are being destroyed on large scale regarding that email send to to additional collector Raigad Alibag has been received by this office on 11/11/2021 for conducting enquiry.

Regarding that you are inform to remain present in person for conducting the enquiry on 23/11/2021 in morning at 11:00 at the locations mentioned by you in your complaint. If you don't remain present, it will be assumed that you don't have any interest and don't have anything to state and your application will be decided accordingly.

Range Forest Officer,
Wadkhal (S)

प्राति. मा. पोलीस निरीक्षक को.
वडखळ पोलीस ठाणे.

अजदार - सौ. समिता राजेंद्र पाटील 'सुलभा बदन'
प्रकृशाळी पेण ता. पेण जि. रायगड
संपर्क - 9096007741

महोदय,

मी सौ. समिता राजेंद्र पाटील सामाजिक कार्यकर्ता असून, JSC कं. डोकरी यांनी केलेले बोर प्रकार व पर्यावरण हास, कांदळवन कताळ जाळत मा. राष्ट्रीय हरित कताड व मा. उच्च न्यायालय मुंबई महाराष्ट्र येथे याचिका दाखल आहेत.

दि १/११/२०२१ रोजी JSC कं. यांनी मोजे झारमाचेला येथे केमिकल वेस्ट चे भरव टाकून कांदळवन कताळ केली आहे. त्या ठिकाण मी दि १/११/२०२१ रोजी विविध प्रशासकीय अधिकार्यां कडे तक्रार केली होती. त्याच अनुशंगाने उपनिष्ठागीय अधिकारी पेण व वन परिशेष्य अधिकारी वडखळ यांचे कडून २३/११/२०२१ रोजी पंचनामा करणार असल्याचे पत्र मला प्राप्त झाले. ठरल्या वेळे प्रमाणे मी ११:०० वाजता दरना स्थळी पोहोचले व ज. मलसूल व कारणा अधिकारी तीथे ~~हजेर~~ आले. कारवाई सुरु होताच, JSC कं. ने ७ ते ८ Eco व Magic Taxi घाड्या, भरून सरी वपुरणव आले. सदर पंचनामा किंवा झारमाचेला या गावांशी सदर लोकांचा संबंध नाही व जवळता सुमारे २५ ते ३० लोकांच्या जमावाने आम्हास प्रतिक्रिया व धमकावण्याचा प्रयत्न केला, तुम्ही स्थानीक नसून येथील कांदळवन कोरे तुमचा विषय नाही तुम्हाला मुळ वाकं आहेत का नाही तुम्ही या प्रकारातुन वाजुला वा नाहीतर तुमच्या घरांवर मोर्चे लागू वगैरे धमकी दिली सदर गाड्या पैकी जवळ असणाऱ्या ५ गाड्यांचे जंल मी लिहून ठेवले आहेत ते पूढील प्रमाणे. MH06 BV 1940, MH06 EW 3011, MH06 BW 1884, MH06 BV-4544 (चारही TAXI) सरी सदर लोक आम्हास व झारमाचे कुटुंबीयांस हत्का (P.T.O)

Shinde
11/11/2021

ठाणे अमलदार

वडखळ पोलीस ठाणे

जि. रायगड-फोन-२६९०३३

२३/११/२०२१

१६.५४

Date : 20/01/2022

To,
Ld. District Collector,
Raigad District

Applicants :

- 1) Sou. Samita Rajendra Patil, applicant in Hon'ble National Green Tribunal petition (165/2020) and Hon'ble Bombay High Court (1107/2020)
- 2) Adv. Mahesh Mohite - District President BJP
- 3) Shri. Mahesh Pore - Maharashtra Vice President MNS Vehicular Sena
- 4) Adv. Kashinath Jagannath Thakur, General Secretary Prahar Janashakti Party Raigad
- 5) Shri. Swarup Pramod Ghosalkar, Journalist, Social Activist, Shiv Sena Pune City
- 6) Shri. Rajendra Shankar Patil, Social Activist
- 7) Firoj Latif social activist

For communication : samitapatil41@gmail.com, 9096007741, Sulbha Sadan Prabhu Ali Pen

Subject : During preparation of Panchanama regarding destruction of mangroves by JSW Company, many people obstructed the proceedings, pushed and threatened us for taking back the complaint, Range Forest Officer, Revenue Officers and Police Officers prepared the Panchanama favourable to the Company, regarding that....

Sir,

We undersigned below are members of various political parties and are active social activists. We have filed various complaints time and again against the the JSW company dolvi regarding the destruction of mangroves. Especially after complaints made regarding destruction of mangroves at Karmachela Department, preparation of panchnama men and women were brought in by the company in 5-7 cars (Eco Taxi) organised by the company and abuse the complainants and physically harass them. It is question of our livelihood. You are not locals of this area what is your concern, is what they say. Take back the complaint otherwise we will not let you go away alive. Complainant gets afraid and he agrees.

Government officials including Forest Conservation Officers Revenue Officers write down that the complaint has been withdrawn and take signatures from the rented goons which have been brought in by the company on the already prepared panchnama. After requesting for police protection police only ensure that there is no physical altercation. Whereas Police protection is required for preparation of the panchnama in a peaceful and safe environment.

This incident was first faced by Shri Mahesh Mohite and videos showing sleeping physically abused have been made viral on social media and he has been defamed.

On 23/11/2021 Sou. Samita Rajendra Patil, applicant in Hon'ble National Green Tribunal petition (165/2020) and Hon'ble Bombay High Court (1107/2020) was treated similarly. But local villagers who have come out in support of Smita Patil, it was revealed that not all people are locals of Kharmachela. And you to support of the local villagers the rented goons fled away. But between forest officials have conspired with the Company, Samita Patil, Rajendra Patil, Sunil Kothekar and other local farmers inspite of repeatedly showing the right spots, the Forest Officer Swati Dubray Dinesh Patil Temkar and Bhagwan Pedhavi and others suddenly produced an already prepared panchnama and demanded signatures and in spite of repeated requests for preparation of proper panchnama signatures were taken from the outside people who had been brought in and the said officers left and the entire incident has been videographed and has been submitted. At the time of sad incident journalist and social activist Shri Swarup Ghosalkar and immediately later on for filing police complaint at Wadkhal Police Station, Sou. Samita Patil went but those officers refused to to take the complaint and told her to given application and Smita Patil has given the registration number of the vehicles.

Shri Mahesh Pore has experienced these incidents twice. On 24/12/2021 while preparation of panchnama many people came and threatened him for his life and compelled him to take back his complaint. Attacking Shri Mahesh Pore and comparing him to withdraw his complaint was pre-decided conspiracy and the same was already informed by Mr Pore to Rajendra Patil via phone. Accordingly Mahesh Pore had requested Police security. But police and other government authorities did nothing. Thereafter Mahesh Pore filed complaint by giving the name of the goons. It includes Tulshidas Kothekar, Ankush Mhatre, Amol Mhatre, Vijay Mhatre and Parshuram Mokal. After watching the viral video local

people recognised the following people as local residents of Kharmachela but they had sold their land to the company including Mahendra Mahadev kothekar, Narayan Jairam kothekar, Parshuram Krishna kothekar, Dharmaji Bhiva kothekar in addition to these people from Devali and Kharpole like Tulshidas Kothekar, Laxman Joma Kothekar, Prashant Dattaram Mhatre and Kiran Ture are no way concerned with Kharmachela Revenue Division. According to the information obtained, these people are contractors of the company and it was further revealed that Tulsidas kothekar indulges into arsonary in the village on a payment of Rs 400/-.

Sir it is seen that government officials are not taking any cognizance of the interference in preparation of government panchnama. Therefore criminal charges should be filed against the above mentioned goons for interference into government work and for intentional preparation of wrongful panchnama and for dereliction of duty ee thereby indirectly e working hand ine globes with the said criminals, disciplinary proceedings should be initiated against such ering officials. It should further be taken by serious cognizance that this is if we planned conspiracy by all the goons, JSW Company Forest Officers Revenue Officers Police Officers. Therefore it is requested that thorough enquiry should be made and care should be taken that such incidences should not again repeat and accordingly directions should be issued to the necessary e government officials.

Yours faithful

Samita Rajendra Patil

Adv Mahesh Mohite

Mahesh Pore

Adv Kashinath Jagannath Thakur

Swarup Pramod Ghosalkar

Rajendra Shankar Patil

Firoz Latif .

पंच न. १) श्री जनार्दन आत्माराम तोडेल, वय ७३ वर्ष, शिक्षण - मॅट्रिक
भा. देवघे, ता. पेण, पो. नो. ११७७६०६६०३

२) श्री रघुनाथ चांगु सठवी, वय ७४ वर्ष, शिक्षण - मॅट्रिक
भा. चारपोले, ता. पेण, पो. नो. ११२७३३०२२८

आम्ही श्वाही अही करणार पंच शा. देवघे व चारपोले आम्हा पंचायत
आज दिनांक २३ / ११ / २०२१ रोजी सकाळी ११.२० वजे पर्यंतच्या सुमारास
मा. वनक्षेत्रपाल मो. वडखळ, वनपाल गडव महसूल अधिकारी, पेण, पोलीस
अधिकारी वडखळ व गॅड ह्याफु, वडखळ यांनी कोलवित्थावरून मौजे चारभोतेच्या
घरातल्या घटना स्थळी जमून आलो. सदर ठिकाणी आम्हा पंचायत वनअधिकारी
वडखळ यांनी त्यांचे जवळील पत्रांकगुठ अ / ११ / सखे / १९१ / २०२०-२१ नडखळ
दिनांक १९ / ११ / २०२१ रोजीचे सर्वेक्षण फर्मातिले सजकुर वचन दाखवित्ता व
सांगितले की " सा. समिता राजेंद्र पटेल या. पेण यांनी केलेल्या तक्रार अर्जा
बाबतीला को. दे. यल. डब्लु. कंपनी केलेल्या सर्वेक्षणा वरून सांगितले की
मराठ घाट किनाऱ्याजवळ बांधविल्ली वरयकण बांधकामाची कतल केली
आहे. तरी आपण पंचमंडळी दिलेल्या या तक्रार वरून पाहणी करून पंचमंडळी
द्वारे " असे वनअधिकारी यांनी सांगितले वरून श्वाही पंचनामा ४ लिहून दिताआ

आज दिनांक २३ / ११ / २०२१ रोजी आम्ही पंचमंडळी वनअधिकारी,
महसूल, पोलीस अधिकारी यांच्या तेलम तक्रारदार सा. समिता राजेंद्र पटेल तेल
जे. यल. डब्लु. कंपनीचे अधिकारी यांचे समवेत मौजे चारभोतेच्या क्षेत्रात तक्रार
दार यांचे केलेल्या घटनास्थळी हजर राहिलो. सदर ठिकाणी वनअधिकारी यांनी त्यांचे
आवकले उपलब्ध असलेले गाव नकाशा व मानचित्री वरून घटने घटना स्थळी मौजे
चारभोतेच्या हद्दीत येत असल्याचे सांगितले तरी आम्हा पंचमंडळी पटली आहे
घटना स्थळी साडी कोनायवर जे. यल. डब्लु. कंपनीने टाकलेल्या बांधकामाचे वरून
खर्च या मराठ विसर येत आहे. सदरच्या मराठ हा बांधकामाचे वरून टाकल्यात आहेत
मसूल भरणाऱ्या दोही वज्या चारभोतेची कमी जास्त प्रमाणात वृद्ध प्रजाती विसर
येत आहे. तसेच घटना स्थळी पहाण्यापासून उपलब्ध असलेले मौजे चारभोतेच्या
हद्दीतील आगत्य यांनी आम्हा पंचा सगळी सांगितले की " सदरच्या मराठ हा गुण्या
बांधविलेला वरून टाकल्यात आहेत असून साडीचे पणो शेती नसून येथे साडी टाकल्यात
आलेल्या आहे. वनअधिकार्यांनी घटनास्थळी बांधकामाचे वरून टाकल्यात आहेत
मोजमाप घेतले ते पुढील प्रमाणे १) ०७ मीटर रुंद २) २६ मीटर लांब ३) ३० मीटर
रुंदी (नेष्टवरी वीज जवळील) घटना स्थळाची जी. पी. यल रिडींग N 18° 67' 72.94"
E 073° 04' 49" अशी आहे. तसेच वनअधिकार्यांनी आम्हा पंचायत सांगितले की
तक्रार दार सा. समिता राजेंद्र पटेल यांनी केलेल्या नमूद घटनास्थळी भारतीय वनअधिकारी
१९२७ अन्वये गॅड गुन्हाकंगुठ E-०३ / २०२०-२१ दिनांक १९ / ०२ / २०२० अन्वये गुन्हा
नोंदविला आहे. सत्यस्थितीत नमूद घटनास्थळी कोणत्याही प्रकारच्या नुस्तीम मराठ
व चारभोतेची तोड दिवून येत नाही. सदरच्या तक्रारी अर्जातले सर्व बाबी घटनास्थळी
सर्वेक्षण / गटनंबर या उल्लेख केल्याने विसर येत नाही, असे आम्हा पंचायत वनअधिकारी
यांनी सांगितले.

हा फेरनाता प्रत्यक्ष जागेवर जाऊन स्थळावरील करून वनअधिकार्यांना सांगितले
तसा मिहिया, पंचनामा मोठा मानाजान वचून दाखवित्ता पंचनामा बरोबर मिहिया
असून आम्हा पंचमंडळी नशी खली करून पूर्णपणे श्रद्धेवर राहून सही केली आहे.

ठिकाण: मौजे चारभोतेच्या
घटना स्थळ.

पंचमंडळी सही

समझ
Lumbik
PPD
Lumbik
1857
Bach
११/११/२०२१
सा. समिता राजेंद्र पटेल
पटली

र. पेण
१२. गडव

रा. यल
Alpha

पोलीस निरीक्षक दिनांक: २३ / ११ / २०२१
वडखळ पोलीस ठाणे: सकाळी ११.२० ते दुपटी - १४.२५

①
②
(जनार्दन आत्माराम तोडेल)
20/11/2021

PANCHANAMA

Pancha - 1) Shri. Janardan Atmaram Tandel, age 63 years, education - matric, residing at Dolvi, Tal. Pen, number 9167606603

2) Shri. Raghunath Changu , age 74 years, education - matric, residing at Kharpol, Tal. Pen, number 9527330221

We the undersigned Pancha residing at Devli and Kharpol, we were called as Panchas today on 23/11/2021 at 11:00 by Range Forest Officer, Wadkhal, Forester Gadab, Revenue Officers Pen, Police Officers Wadkhal and staff, we came at the location near to the creek at Kharmachela. Forest Officers Wadkhal read out to us letter dated 18/11/2021 bearing no. A/11/Survey/191/2020-21, Wadkhal and told us that, "to verify the complaint made by Sou Samita Rajendra Patil of Pen, dumping of chemical waste near to creek by JSW Company Dolvi and have destroyed mangroves. Accordingly you Panchas should observe the said facts. Accordingly we are writing down the Panchanama below.

Today on 23/11/2021 we Panchas were present at the given location alongwith the Forest Officers, Revenue and Police Officers, complainant Samita Rajendra Patil, JSW Company officers. Revenue Officers told us that the said location is coming in village Kharmachela according to the revenue maps with them. We are satisfied by the same. We are able to see the chemical waste and slag dumped by JSW Company near to the creek banks. The said material has been dumped on Baandi Baandh, Kharfuti plant variety is visible more or less on both the side of the dumped material.

Similarly we Panchas were told by the villagers of Karmachela who were already present on the site that, the said material has been dumped on the Baandh Bandisti to prevent Creek water entering the agricultural fields. Forest Officers took measurements of the dumped material on the Baandh Bandisti which are as follows - 1) 7 metres wide, 2) 26 metres in length, 3) 30 metres wide (near to the iron bridge) the GPS readings of the location are N 18°67' 7294 and E 073° 04 49'. Similarly the Forest Officers told we Panchas that according to the complaint filed by the complainant Samita Rajendra Patil, they have filed Forest Offence number E-O3/2020-21 dated 15/02/2020 under the Indian Forest Act, 1927. No fresh dumping of chemical waste or cutting of Kharfuti mangroves has been observed at site. Forest Officers told us that in the said complaint there is no mention of any survey number / Gat number.

This panchnama has been prepared by doing the site visit and has been told to forest officers, husband return accordingly, has been read out aloud, panchnama has been written down rightly we Panchas have signed below in full consciousness.

Place Village Kharmachela. Location.

Date :23/11/2021

Time : Morning 11:20 to afternoon 14:25

Signed

Janardan Atmaram Tandel

Raghunath Changu

➤ Inbox



samita patil 11/25/2021

to chiefminister, Collector... ^



From samita patil • samitapatil41@gmail.com

To chiefminister@maharashtra.gov.in
 Collector.Raigad@maharashtra.gov.in
 secy-moef@nic.in
 sdopen2013@gmail.com
 sroraigad2@mpcb.gov.in
 sp.raigad@raigadpolice.gov.in
 mahamczma@gmail.com
 psec.env@maharashtra.gov.in
 dir1.mev-mh@nic.in
 dcfmangrovecell@gmail.com
 adityathackeray@me.com

Cc Shriram S Kulkarni •
 advshriramskulkarni@gmail.com
 GaureshKhandalekar@gmail.com

Date Nov 25, 2021, 18:37

[View security details](#)

प्रति,-

अर्जदार- सौ.समिता राजेंद्र पाटील, 'सुलभा सदन' प्रभुआळी पेण, ता.
 पेण जि.रायगड, संपर्क -9096007741





प्रति,-

अर्जदार- सौ.समिता राजेंद्र पाटील, 'सुलभा सदन' प्रभुआळी पेण, ता.
पेण जि.रायगड, संपर्क -9096007741

Email- Samitapatil41@gmail.com

संदर्भ:- १) राष्ट्रीय हरित लवाद याचिका क्र.१६५/२०२० (ओरिजनल
क्र.१२२/२०१५)

२) मा. उच्च न्यायालय याचिका क्र. ११०७/२०२०

३) याचिका क्र.१६४३/२०१९

विषय :- १)मौजे खारमाचेला तालुका पेण येथे कांदळवन कत्तल बाबत पंचनामा करताना वडखळ विभाग कर्मचारी यांनी JSW कं. संगणमत करून तक्रारदार व स्थानिक शेतकरी यांनी घटनास्थळ वारंवार दाखवून सुद्धा तक्रारीमध्ये उल्लेख नसलेल्या भरावाचा ठिकाणाचा आधीच लिहून आणलेला पंचनामा पुढे करून सह्या मागितल्या प्रत्यक्ष पणे कांदळवन कत्तल करण्यास JSW कं.स सहकार्य करत आहेत आपल्या कार्य आणि कर्तव्याचे विरोधात काम करणाऱ्या अधिकारी श्रीमती स्वाती डुबरे, दिनेश पाटील,टेमकर, भगवान पेढवी व इतर ह्याचे तत्काळ निलंबन करून खाते निहाय/उघड चौकशी व्हावी करिता.....

२) मौजे खार माचला सर्वे नं.९४ मध्ये उत्तर-दक्षिण पूल बांधण्याचे काम सुरू असून त्याचे दक्षिण बाजूस वेस्ट मटेरिअल चे भराव करून खात्रीशीर कांदळवन गाडून कांदळवनाची कत्तल केली आहे. तरी (वडखळ वनखाते वगळून) वरिष्ठ अधिकाऱ्यांना मार्फत गुन्हा स्थळ पाहणी करावी. कांदळवन खात्रीने गाडले गेले तरी त्याची पुष्टी करिता सदर भराव उकरून बघण्याची व्यवस्था करावी याबाबत.....

महोदय,

मी सौ.समिता राजेंद्र पाटील एक सामाजिक कार्यकर्ती असून JSW कं डोलवी,ता.पेण रायगड यांनी निसर्गाचे केलेले हस, कांदळवन कत्तल, प्रदुषण व इतर बाबीं बाबत मा.राष्ट्रीय हरित न्यायाधिकरण NGT येथे १६५/२०२० हि (ओरिजनल याचिका क्र.१२२/२०१५) ही दाखल असून मा.उच्च न्यायालयातील याचिका क्र.१६४३/२०१९ मधील कांदळवन संरक्षण बाबत निर्देशांचे उल्लंघन होत असल्याने मा. उच्च न्यायालय मुंबई येथे याचिका क्र.११०७/२०२० दाखल केली असून सदर याचिका न्यायप्रविष्ट आहेत.



प्रति,-

अर्जदार- सौ.समिता राजेंद्र पाटील, 'सुलभा सदन' प्रभुआळी पेण, ता. पेण जि.रायगड, संपर्क -9096007741
Email- Samitapatil41@gmail.com

- संदर्भ:- १) राष्ट्रीय हरित लयाद याचिका क्र.१६५/२०२० (ओरिजनल क्र.१२२/२०१५)
२) मा. उच्च न्यायालय याचिका क्र. ११०७/२०२०
३) याचिका क्र.१६४३/२०१९

विषय :- १) मीजे खारमाचेला तालुका पेण येथे कांदळवन कतल बाबत पंचनामा करताना वडखळ विभाग कर्मचारी यांनी JSW कं. संगणमत करून तक्रारदार व स्थानिक शेतकरी यांनी घटनास्थळ वारंवार दाखवून सुद्धा तक्रारीमध्ये उल्लेख नसलेल्या भरावाचा ठिकाणाचा आधीच लिहून आणलेला पंचनामा पुढे करून सहा मागितल्या प्रत्यक्ष पणे कांदळवन कतल करण्यास JSW कं.स सहकार्य करत आहेत आपल्या कार्य आणि कर्तव्याचे विरोधात काम करणार्या अधिकारी श्रीमती स्वाती डुबरे, दिनेश पाटील, टेमकर, भगवान पेट्टी व इतर ह्याचे तत्काळ निलंबन करून खाते निहाय/उघड चौकशी व्हावी करिता.....

२) मीजे खार माचला सर्व नं.९४ मध्ये उत्तर-दक्षिण पूल बांधण्याचे काम सुरू असून त्याचे दक्षिण बाजूस वेस्ट मटेरिअल चे भराव करून खात्रीशीर कांदळवन गाडून कांदळवनाची कतल केली आहे. तरी (वडखळ वनखाते वगळून) वरिष्ठ अधिकार्यांना मार्फत गुन्हा स्थळ पाहणी करावी. कांदळवन खात्रीने गाडले गेले तरी त्याची पुष्टी करिता सदर भराव उकरून बघण्याची व्यवस्था करावी याबाबत.....

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मी सौ.समिता राजेंद्र पाटील एक सामाजिक कार्यकर्ती असून JSW कं डोलवी,ता.पेण रायगड यांनी निसर्गाचे केलेले हिस, कांदळवन कतल, प्रदुषण व इतर बाबी बाबत मा.राष्ट्रीय हरित न्यायाधिकरण NGT येथे १६५/२०२० हि (ओरिजनल याचिका क्र.१२२/२०१५) ही दाखल असून मा.उच्च न्यायालयातील याचिका क्र.१६४३/२०१९ मधील कांदळवन संरक्षण बाबत निर्देशांचे उल्लंघन होत असल्याने मा. उच्च न्यायालय मुंबई येथे याचिका क्र.११०७/२०२० दाखल केली असून सदर याचिका न्यायप्रविष्ट आहेत.

महोदय, मीजे खार माचेला येथे जेएसडब्ल्यू कंपनीतर्फे पुन्हा दि.१/११/२०२१ रोजी कांदळवनावर वेस्ट मटेरियल टाकून कांदळवन कतल केली आहे. सदर कामी मी आपणास व विविध प्रशासकीय कार्यालय यांना त्याच दिवशी तक्रार केली आहे. सदर ठिकाणी म्हुणजे सर्व्हे नं.९४ व लगत जमिनीवर कंपनी तर्फे पुलाचे काम सुरू आहे. सदर कांदळवन कतल करून पुलाचे बांधकाम करताना मा.उच्च न्यायालय मुंबई यांनी याचिका क्र.१६४३/२०१९ मध्ये दिलेल्या कांदळवन संरक्षण बाबत दिलेल्या निर्देशांची पायमल्ली होत आहे. १/११/२०२१ रोजी तक्रार करून सुद्धा कोणतीही कारवाई होत नसल्याने या सर्व हकीकत ऐकून शेतकरी नेते मा.मंत्री श्री बच्चुभाऊ कडू यांनी ११/११/२१ रोजी फोन वरून पेण प्रांत व १२/११/२०२१

रोजी पत्र द्वारे, चौकशी करून कारवाईचे आदेश जिल्हाधिकारी रायगड यांना दिले. त्या अनुषंगाने कांदळवन कतल करण्याचे २३ दिवसानंतर २३/११/२०२१ रोजी संयुक्त पंचनामा ठरला. ठरल्या वेळे प्रमाणे आम्ही पोहोचलो वडखळ वन संरक्षण विभागाचे अधिकारी, महसूल अधिकारी, कंपनी अधिकारी, उपस्थित झाले. आम्ही व कंपनी अधिकारी यांनी आपापली बाजू समजून सांगितल्यावर पंचनामा सुरू केला दोन-तीन ठिकाणी मेजर टेप लावल्यासारखे केल्यावर आधीच लिहून आणला पंचनामा बाहेर काढून आमच्या व खार माचेला येथील शेतकर्यांच्या सहा मागितल्या, सदर पंचनामा सही करीता घेतल्यावर मला व स्थानिकांना धक्का बसला आमच्या तक्रारी शी कोणत्याही संबंध नसलेला खारबंदिस्तीच्या बांधावर टाकलेल्या वेस्ट मटेरियल च्या भरावा चा उल्लेख असून सदर भराव ३ वर्ष जुना असून त्यावर अनेकांनी आधीच तक्रारी करून गुन्हा नोंद होऊन प्रकरण बंद केल्याचे लिहिले होते. मी व स्थानिक शेतकर्यांनी सदर पंचनामा व आमची तक्रार यांचा कोणताही संबंध नसून या क्षणाला आपण ज्या भरावावर उभे आहात व त्या खाली कांदळवन गाडल्याचे स्पष्ट दिसत आहे. त्याबाबत आमची तक्रार आहे त्या अनुषंगाने पंचनामा करा. त्याशिवाय आम्ही सही करणार नसल्याचे स्पष्ट सांगितले. परंतु वारंवार सांगून सुद्धा डोक्यासमोर स्वयंस्पष्ट पणे दिसणार्या कांदळ वनावर टाकलेले भरावावर. याकडे सोयीस्कर व पूर्ण विचारपूर्वक दुर्लक्ष करून जे.एस. डब्ल्यू कंपनी सोबत संगणमत करून कांदळवन रक्षणाचे कार्य आणि कर्तव्य बजावण्याच्या सेवेत असणार्या शासकीय कर्मचारी श्रीमती स्वाती डुबरे, दिनेश

पाटील, भगवान पेढवी, टेमकर आणि इतर ह्यांची उलटपक्षी कांदळवन कत्तल करण्यास एक प्रकारे स्पष्ट पणे सहकार्य केले आहे. तरी सदर कर्मचारी अधिकारी यांचेवर निलंबनाची कारवाई होऊन खातेनिहाय/उघड चौकशी होऊन कडक कायदेशीर कारवाई व्हावी.

त्याच प्रमाणे-

मौजे खार माचला सर्वे नं.९४ मध्ये उत्तर-दक्षिण पूल बांधण्याचे काम सुरु असून त्याचे दक्षिण बाजूस वेस्ट मटेरिअल चे भराव करून खात्रीशीर कांदळवन गाडले आहेत. तरी (वडखळ वनखाते वगळून) वरिष्ठ अधिकार्यांना मार्फत पुन्हा स्थळ पाहणी करावी. कांदळवन खात्रीने गाडले गेले आहे, तरी त्याची पुष्टी करिता सदर भराव उकरून बघण्याची व्यवस्था करावी याबाबत.....

[* सदर पंचनामा करतेवेळी ठीक वाजताच्या सुमारास ते आठ गाड्या भरून स्त्री-पुरुष (२५-३०) पंचनाम्याच्या स्थळी पोहोचले या सर्व गाड्या जे.एस.डब्ल्यू. कंपनीच्या आतील बाजूने घटनास्थळी आल्या हे लोक सौ.समिता राजेंद्र पाटील व सहकार्यांना यांना शिवीगाळ करू लागले धमकी देऊ लागले की आपण खारबंदिस्ती ला विरोध करत आहात आमच्या पोटापाण्याचा प्रश्न आहे वगैरे वगैरे या लोकांना आम्ही ओळखत नाही परंतु स्वतः खारमाचला येथील स्थानिक शेतकरी आमच्याबरोबर होते आणि त्यांनी त्यास विरोध करून आमचे संरक्षण देखील. त्या दरम्यान मी वडखळ पोलीस निरीक्षक व वरिष्ठांना मेसेज व फोन केल्याने अधिकचे पोलिस घटनास्थळी आल्यावर हा जमाव तिथून निघून गेला सदर बाबी ची तक्रार आम्ही वडखळ पोलीस ठाणे येथे केली आहे परंतु सदर जमावाची वाद करण्याची दिशा व वडखळ वनरक्षक आंनी आधीच बनवून आणलेला पंचनामा दोन्ही गोष्टी समान आहेत व कंपनीच्या फायदा करिता सदर अधिकारी कंपनी व कंपनीत आलेले लोक या सर्वांचा कट आहे. सदर शासकीय पंचनामे करताना वेगवेगळ्या वेळी सुमारे चार वेळा हा प्रकार घडला असला तरी एकदाही अधिकार्यांनी पोलिसांना तक्रार केलेली दिसून येत नाही असे का?]

आपली विश्वासू
सौ. समिता राजेंद्र पाटील

To,

Applicant - Sou Samita Rajendra Patil Sulbha Sadan Prabhu Ali Pen Dist Raigad number 9096007741

Email : samitapatil41@gmail.com

Reference : 1) National Green Tribunal petition number 165/2020 (original no. 122/2015)
2) Hon'ble High Court petition no. 1107/2020
3) Petition no. 1643/2019

Subject : 1) While preparation of the panchnama regarding destruction of mangroves at village Kharmachela taluka Pen, Wadkhal Division Officers conspired with JSW Company and inspite of the complainant and other villagers showing the right location, preparation of advance Panchanama of the location which wasn't even mentioned in the complaint and demanding of signature on it, Govt officials are facilitating JSW Company in destruction of mangroves, and regarding immediate suspension and initiation of disciplinary enquiry against erring officials for dereliction of the duty namely Shrimati Swati Dubray, Dinesh Patil, Temkar, Bhagwan Pedavi.

2) At village Kharmachela survey no. 94 construction of North South bridge is going on, on the southern side of the same range mangroves are destroyed by during them under the chemical waste dumping. Therefore the violation site needs to be inspected by senior officials (other than Wadkhal Forest Division). Even if mangroves have been buried, for verifications the site needs to be dug up and the waste material dumped needs to be removed.

Sir,

So Sumitra Rajendra Patil I am a social activist and I have filed cases in Hon'ble NGT Case no. 165/2020 (original no. 122/2015), violation of directions issued by Hon'ble High Court for mangrove conservation in Petition No. 1643/2019 have filed petition no. 1107/2020 for violation of those directions, against JSW Company dolvi taluka Pen district Raigad for destruction of environment destruction of mangroves pollution and other issues and the same cases are pending in the respective courts.

Sir, at village Kharmachela on 1/11/2021 destruction of mangroves by dumping of waste material on mangoes has again done by JSW Company. I have already made complaints to you and other government authorities on the same day. On the said land that is on survey no. 94 and adjoining lands, construction of bridge is being undertaken by the company. While Construction of the said bridge the directions which have been issued by the honorable High Court in writ petition number 1643 of 2019 are violated blatantly. In spite of destruction of mangroves on 1/11/2021 as no action was being taken and after understanding the real story farmers leader Minister Bacchu Kadu issued directions on phone on 11/11/2021 to the Tehsildar Pen and on 12/11/2021 letter was issued to the Collector Raigadh directing him to take action. Accordingly after 23 days of destruction of mangroves, joint panchnama was decided to be held on 23/11/2021. We reached on the appointed time and Forest Officers Revenue Officers Company Officers arrived. After we and company people explained our respective contention, Panchanama work preparation began, by imitating taking of measurements at 2-3 locations, by taking out already prepared panchnama we were demanded to sign the same along with the villagers, when we and other villagers were assigning the panchnama we were pushed and show by people who are having no concern with our complaints, in spite of repeated complaints regarding dumping of waste material on carbon Drishti and the said jumping being 3 years old and by showing that offences have been filed the entire exercise was closed. It was conveyed to the officials that the place where all of us were standing was the same place where in mangrove have been buried under the chemical waste material which was clearly visible and we even conveyed that the Panchanama is not related to my and our farmer's complaints. Complaint is regarding that and accordingly prepare the panchanama. We even clarified that otherwise we wont sign it. In spite of clear visibility e of the waste material dumped on the mangroves the same was conveniently collected and by conspiring with JSW company, officer responsible for conservation of mangroves and public servant responsible for doing duty, Govt Officer Swati Dubray, Dinesh Patil, Bhagwan Pedhavi, Temkar and others indirectly have help in destruction of the mangroves. Therefore suspension orders need to be issued against the erring officials and disciplinary enquiry needs to be done.

Similarly -

At village Kharmachela survey no. 94 construction of North South bridge is going on, on the southern side of the same range mangroves are destroyed by during them under the

chemical waste dumping. Therefore the violation site needs to be inspected by senior officials (other than Wadkhal Forest Division). Even if mangroves have been buried, for verifications the site needs to be dug up and the waste material dumped needs to be removed, regarding that....

[*I reached the place on appointed time at 11:00, forest, revenue and company officers were present there. The moment action started unknown men and women (25-30) came in 7 to 8 arranged by JSW Company. The said men and women had no concern with villagers of Karmachela or with the preparation of panchnama tried to obstruct the proceedings and abused and threatened us, alleging us that we are not locals and we don't have any concern regarding mangrove destruction, don't you have children. Around that time I called Wadkhal Police Inspector and sent messages to seniors, police arrived and this mob moved went away, we lodged a complaint regarding the incident at Wadkhal Police Station, but the way of argument done by the mob and the way already prepared Panchanama which was brought by the Forest Officers, both these are same and it is a conspiracy by the Company for calling the people and for the benefit of the Company. In spite of repetition of such incidents 4-5 different times, still is it like that not even a single time the said Officers have never complained to the Police?]

दिनांक :- २०/१/२०२२

प्रति.

मा. जिल्हाधिकारी साहेब

रायगड, अतिबाग

अर्जदार:-

- १) सौ. समिता राजेंद्र पाटील, याचिकाकर्त्या मा. राष्ट्रीय हरित न्यायाधिकरण (१६५/२०२०), व मा. उच्च न्यायालय मुंबई (११०७/२०२०)
- २) अॅड. श्री. महेश मोहिते, जिल्हाध्यक्ष भा. ज. पा.
- ३) श्री. महेश पोरे, महाराष्ट्र उपाध्यक्ष म. न. से. वहातूक सेना
- ४) अॅड. श्री. कशिनाथ जगन्नाथ ठाकुर, सरचिटणीस प्रहार जनशक्ती पक्ष रायगड
- ५) श्री. स्वरूप प्रमोद घोसाळकर, पत्रकार, सामाजिक कार्यकर्ता, शिवसेना पेण शहर
- ६) श्री. राजेंद्र शंकर पाटील, सामाजिक कार्यकर्ता
- ७) फिरोज लतिफ हाररे सामाजिक कार्यकर्ता

संपर्क करीता:- Samitapatil41@gmail.com, ९०९६००७७४९, 'सुलभा सदन' प्रभुआळी, पेण ता. पेण

विषय:- जे एस् डब्ल्यू कं. कडून झालेल्या कांदळवन कतली बाबत होणार्या पंचनाम्या वेळी, अनेक लोकांचा जमाव येऊन तक्रारदारांना दमदाटी, दबाव करून तक्रार मागे घेणेस लावून व वनक्षेत्रपाल, महसूल अधिकारी व पोलिस संगनमताने कंपनीस हवा तसा पंचनामा करून घेत असल्या बाबत...

महोदय,

आम्ही खाली सही करणारे सर्व वेगवेगळ्या राजकीय पक्षाचे सदस्य/पदाधिकारी तथा सक्रिय सामाजिक कार्यकर्ते आहोत. आमचे कडून वेळोवेळी जे. एस्. डब्ल्यू. कं. डोलवी यांचे कडून वारंवार होणार्या कांदळवन कतली बाबत देखील तक्रारी केल्या गेल्या आहेत. महोदय विशेष करून खारमाचेली विभागाबाबत कांदळवन कतल केल्या बाबत च्या तक्रारी केल्या नंतर पंचनामा करते वेळी कंपनीतून ५ ते ७ गाइया (इको-टॅक्सी) भरून स्त्री व पुरुष कंपनीतून येतात तक्रारदारांना शिवीगाळ करत अंगावर धावून जात दमदाटी करतात. आमच्या पोटापाण्याचा प्रश्न आहे. तुम्ही इथले स्थानिक नाहीत तुमचा नाही. असे वक्तव्य करतात. तक्रारदार घाबरतो व तयार होतो. शासकीय अधिकारी यात वनसंरक्षक अधिकारी, महसूल विभागाचे अधिकारी तक्रार मागे घेतल्याचे लिहून घेतात व अधिक तयार करून आणलेल्या पंचनाम्यावर आलेल्या भाडोत्री गुंडां पैकी लोकांच्या सहा पंच म्हणून घेतल्या जातात. पोलिस सुरक्षा मागितली असता पोलिस केवळ मारहाण होणार नाही एवढीच सुरक्षा देतात. प्रत्यक्षात

२०/१/२०२२
जावक लिपोळ
एन वनसंरक्षक
शिवीगाळीचे कायदे

१६/१/२०२२
जिल्हाधिकारी रायगड कार्यालय

संपुर्ण पंचनामा निर्धास्त निकोप व सुरक्षित वातावरणात पार पाडणे करिता पोलिस सुरक्षा मागितलेली तथा आवश्यक असते.

सर्वप्रथम या प्रकाराचा अनुभव हा श्री महेश मोहिते यांना आला व त्यांना धक्काबुक्की केल्याचे व्हिडीओ सोशल मीडियावर वायरल करून देखील त्यांना बदनाम करण्यात आले.

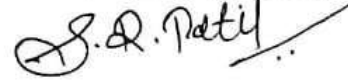
दि.२३/११/२०२१ सौ समिता पाटील(याचिका कर्त्या राष्ट्रीय हरित न्यायाधिकरण उऊ १६५/२०२० , व मा.उच्चन्यायालय ११७०/२०२० मुंबई) यांना देखील अशाच पद्धतीने दबाव करण्याचा प्रयत्न केला, परंतु खारमाचेला येथील स्थानिक शेतकरी सौ. समिता पाटील यांचे समर्थनात उतरल्याने आलेली सर्व लोक खारमाचेलातील नसल्याचे उघड झाले. व स्थानिक शेतकर्यांनी सुरक्षा दिलाने थोड्या वेळातच बहुतांश भाडोत्री लोकांनी काढता पाय घेतला. परंतु वन व महसूल अधिकारी यांचे कंपनीशी संगनमत असल्याने सौ समिता पाटील, राजेंद्र पाटील, सुनील कोठेकर व स्थानिक शेतकरी वारंवार दाखवत असताना देखील वन अधिकारी श्रीमती स्वाती डुंबरे, दिनेश पाटील, टेमकर ,भगवान पेडवी व इतर यांनी आधीच लिहून आणलेला भलत्याच जागेचा पंचनामा समोर केला व सहा मागितल्या योग्य पंचनामा करण्याची मागणी वारंवार केल्यानंतर आलेल्या जमावातीलच लोकांच्या सहा पंचनाम्या वर घेऊन सदर अधिकारी निघून गेले सदर बाबतीतील तक्रार व घटनेच्या वेळी चित्रित केलेले व्हिडीओ दिनांक रोजी जमा केले आहेत. सदर घटनेच्या वेळी पत्रकार तथा सामाजिक कार्यकर्ते श्री स्वरूप घोसाळकर उपस्थित होते त्याचप्रमाणे घटनेच्या तात्काळ नंतर वडखळ पोलीस ठाण्यात तक्रार करण्यास सौ समिता पाटील गेल्या परंतु तेथील अधिकार्यांनी तक्रार नोंद करण्यास नकार दिला व अर्ज देण्यास सांगितला सदर अर्जात सौ. पाटील यांनी आलेल्या काही गाड्यांचे नंबर दिले आहेत.

श्री महेश पोरे यांना सदर प्रकाराचा अनुभव दोन वेळा आला त्यात दि.२४/१२/२०२१ रोजी देखील पंचनाम्या वेळी अनेक लोक येऊन दमदाटी करून जीवे ठार मारण्याची धमकी देऊन त्यांना तक्रार मागे घेण्यास मजबूर केले. श्री महेश पोरे यांच्यावर हल्ला करणे व तक्रार मागे घेण्यास भाग पाडणे हा पूर्वनियोजित कट असून तो होणार असल्याबाबत श्री पोरे यांना राजेंद्र पाटील यांनी आधीच फोन करून सांगितले होते. त्या प्रमाणे महेश पोरे यांनी पोलीस सुरक्षा मागितली होती. परंतु पोलीस व सर्व शासकीय अधिकार्यांनी बघ्याची भूमिका घेतली. त्यानंतर महेश पोरे यांनी आलेल्या अनेक गुंडांचे नावासह तक्रार केली आहे. यात तुळशीदास कोठेकर ,अंकुश म्हात्रे ,अमोल म्हात्रे, विजय म्हात्रे व परशुराम मोकल यांचा उल्लेख केला आहे. व्हायरल व्हिडीओ पाहिल्यावर स्थानिकांनी ओळखलेल्या व्यक्ती पुढील प्रमाणे खारमाचेला येथील परंतु कंपनीस यापूर्वीच आपली सर्व जमीन विकून मोकळे झालेले महेंद्र महादेव कोठेकर, नारायण जयराम कोठेकर ,परशुराम कृष्णा कोठेकर, धर्माजी भिवा कोठेकर, याव्यतिरिक्त देवळी व खारपाले येथील तुळशीदास कोठेकर, लक्ष्मण जोमा कोठेकर ,प्रशांत

दत्ताराम म्हात्रे व किरण तुरे यांचा खारमाचेला महसूल विभागाशी काहीही संबंध नाही मिळालेल्या माहितीनुसार हे कंपनीचे कंत्राटदार असून यातील तुळशीदास कोठेकर ४००/- रुपये हजेरी देऊन हे गाव गुंड आणतात अशी माहिती पुढे येत आहे. महोदय शासकीय अधिकारी, शासकीय पंचनाम्यात होणार्या हस्तक्षेपाची कोणतीही दखल घेताना दिसत नाहीत. तरी सदर सर्व गुंडांवर शासकीय कामात हस्तक्षेप केल्याबाबत गुन्हे दाखल करावेत व जाणीवपूर्वक अयोग्य पंचनामा करणार्या अधिकार्यांवर आपले कार्य आणि कर्तव्य बजावण्यास टाळाटाळ करून प्रत्यक्षपणे गुन्हेगारांशी संगनमत करून गुन्हेगारांना मदत करत असल्याबाबत कायदेशीर कारवाई करावी. त्याचप्रमाणे हे पंचनामे उलथून टाकणे हा नमूद सर्व गुंड, जेएसडब्ल्यू कंपनी, वन संरक्षण अधिकारी, महसूल अधिकारी, पोलीस अधिकारी या सर्वांचा मिळून पूर्वनियोजित कट असल्याची दखल घ्यावी. त्यानुसार सखोल चौकशी व्हावी पुनश्च असे घडू नये याबाबत प्रशासनाने योग्य ते निर्देश देऊन योग्य ती तजवीज करावी ही नम्र विनंती.

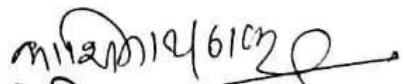
आपले नम्र

१) सौ.समिता राजेंद्र पाटील



२) अॅड. श्री महेश मोहिते


३) श्री महेश पोरे

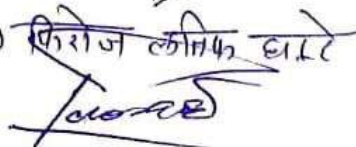

४) अॅड.काशिनाथ-जगन्नाथ ठाकुर

५) श्री.स्वरूप प्रमोद घोसाळकर



६) श्री.राजेंद्र शंकर पाटील



७) किरोज ललित हाटे


Date : 20/01/2022

To,
Ld. District Collector,
Raigad District

Applicants :

- 1) Sou. Samita Rajendra Patil, applicant in Hon'ble National Green Tribunal petition (165/2020) and Hon'ble Bombay High Court (1107/2020)
- 2) Adv. Mahesh Mohite - District President BJP
- 3) Shri. Mahesh Pore - Maharashtra Vice President MNS Vehicular Sena
- 4) Adv. Kashinath Jagannath Thakur, General Secretary Prahar Janashakti Party Raigad
- 5) Shri. Swarup Pramod Ghosalkar, Journalist, Social Activist, Shiv Sena Pune City
- 6) Shri. Rajendra Shankar Patil, Social Activist
- 7) Firoj Latif social activist

For communication : samitapatil41@gmail.com, 9096007741, Sulbha Sadan Prabhu Ali Pen

Subject : During preparation of Panchanama regarding destruction of mangroves by JSW Company, many people obstructed the proceedings, pushed and threatened us for taking back the complaint, Range Forest Officer, Revenue Officers and Police Officers prepared the Panchanama favourable to the Company, regarding that....

Sir,

We undersigned below are members of various political parties and are active social activists. We have filed various complaints time and again against the the JSW company dolvi regarding the destruction of mangroves. Especially after complaints made regarding destruction of mangroves at Karmachela Department, preparation of panchnama men and women were brought in by the company in 5-7 cars (Eco Taxi) organised by the company and abuse the complainants and physically harass them. It is question of our livelihood. You are not locals of this area what is your concern, is what they say. Take back the complaint otherwise we will not let you go away alive. Complainant gets afraid and he agrees.

Government officials including Forest Conservation Officers Revenue Officers write down that the complaint has been withdrawn and take signatures from the rented goons which have been brought in by the company on the already prepared panchnama. After requesting for police protection police only ensure that there is no physical altercation. Whereas Police protection is required for preparation of the panchnama in a peaceful and safe environment.

This incident was first faced by Shri Mahesh Mohite and videos showing sleeping physically abused have been made viral on social media and he has been defamed.

On 23/11/2021 Sou. Samita Rajendra Patil, applicant in Hon'ble National Green Tribunal petition (165/2020) and Hon'ble Bombay High Court (1107/2020) was treated similarly. But local villagers who have come out in support of Smita Patil, it was revealed that not all people are locals of Kharmachela. And you to support of the local villagers the rented goons fled away. But between forest officials have conspired with the Company, Samita Patil, Rajendra Patil, Sunil Kothekar and other local farmers inspite of repeatedly showing the right spots, the Forest Officer Swati Dubray Dinesh Patil Temkar and Bhagwan Pedhavi and others suddenly produced an already prepared panchnama and demanded signatures and in spite of repeated requests for preparation of proper panchnama signatures were taken from the outside people who had been brought in and the said officers left and the entire incident has been videographed and has been submitted. At the time of sad incident journalist and social activist Shri Swarup Ghosalkar and immediately later on for filing police complaint at Wadkhal Police Station, Sou. Samita Patil went but those officers refused to to take the complaint and told her to given application and Smita Patil has given the registration number of the vehicles.

Shri Mahesh Pore has experienced these incidents twice. On 24/12/2021 while preparation of panchnama many people came and threatened him for his life and compelled him to take back his complaint. Attacking Shri Mahesh Pore and comparing him to withdraw his complaint was pre-decided conspiracy and the same was already informed by Mr Pore to Rajendra Patil via phone. Accordingly Mahesh Pore had requested Police security. But police and other government authorities did nothing. Thereafter Mahesh Pore filed complaint by giving the name of the goons. It includes Tulshidas Kothekar, Ankush Mhatre, Amol Mhatre, Vijay Mhatre and Parshuram Mokal. After watching the viral video local

people recognised the following people as local residents of Kharmachela but they had sold their land to the company including Mahendra Mahadev kothekar, Narayan Jairam kothekar, Parshuram Krishna kothekar, Dharmaji Bhiva kothekar in addition to these people from Devali and Kharpole like Tulshidas Kothekar, Laxman Joma Kothekar, Prashant Dattaram Mhatre and Kiran Ture are no way concerned with Kharmachela Revenue Division. According to the information obtained, these people are contractors of the company and it was further revealed that Tulsidas kothekar indulges into arsonary in the village on a payment of Rs 400/-.

Sir it is seen that government officials are not taking any cognizance of the interference in preparation of government panchnama. Therefore criminal charges should be filed against the above mentioned goons for interference into government work and for intentional preparation of wrongful panchnama and for dereliction of duty ee thereby indirectly e working hand ine globes with the said criminals, disciplinary proceedings should be initiated against such ering officials. It should further be taken by serious cognizance that this is if we planned conspiracy by all the goons, JSW Company Forest Officers Revenue Officers Police Officers. Therefore it is requested that thorough enquiry should be made and care should be taken that such incidences should not again repeat and accordingly directions should be issued to the necessary e government officials.

Yours faithful

Samita Rajendra Patil

Adv Mahesh Mohite

Mahesh Pore

Adv Kashinath Jagannath Thakur

Swarup Pramod Ghosalkar

Rajendra Shankar Patil

Firoz Latif .

दैनिक
शुभ प्रभात
SHUBH PRABHAT

जे.एस.डब्ल्यू. कंपनीच्या कोळशाच्या भुकटीमुळे
(डस्ट) धरमतर ब्रीजवर अपघाताचा धोका

गडब/ अवंतिका म्हात्रे

चौकशीची मागणी

पेण तालुक्यातील उत्पादनात अग्रेसर असणाऱ्या जे. एस. डब्ल्यू कंपनीच्या होणाऱ्या प्रदुषणामुळे व उडणाऱ्या कोळशाच्या भुकटीमुळे (डस्ट) धरमतर ब्रीजवर अपघात होण्याचा धोका संभवतो. या ठिकाणी घालणाऱ्या बाईकला रस्त्यावर साचलेल्या कोळशाच्या भुकटीमुळे अपघात होण्याचा धोका संभवतो. सदर धरमतर ब्रीज च्या रस्त्यावर कंपनीतून उडणाऱ्या भुकटीचा (डस्ट) चा थरच्या थर साचलेला आहे त्यामुळे अनेक बाईकवाले तेथे घसरून पडल्याचे निदर्शनास आले. तसेच कधी कधी तर कोळशाची लाल भुकटी एवढी



मोठ्या प्रमाणात पसरते की समोरचे काहीच दिसत नाही.

याबाबत कंपनीच्या संबंधीत अधिकार्यांना विचारणा केली असता

उडवाउडवीची उत्तरे देत असतात जे. एस डब्ल्यू च्या प्रदुषणामुळे येथिल जनते त् भित्तीचे वातावरण पसरले आहे. कधी उडणाऱ्या डूस्ट मुळे तर कधी होणाऱ्या भयंकर आवाजामुळे येथिल जनतेचे जिने मुश्कील झाले आहे. स्थानिक जनता कोणीही याबाबत विचारणा करण्यासाठी कंपनीच्या अधिकार्यांकडे जात नाही त्यामुळे कंपनीच्या अधिकार्यांची बरधास्त वाढली आहे. बाहेरील कोणी याबाबत आवाज उठवला तर त्याचा आवाज बंद केला जातो. याबाबत गडब येथिल पत्रकार सुरेश म्हात्रे हे महाराष्ट्र राज्य प्रदुषण मंडळाकडे दाद मागणार आहेत.

SHUBHA PRABHAT

DANGER OF ACCIDENTS ON DHARMATAR BRIDGE DUE TO COAL DUST EMITTED FROM JSW COMPANY

Gadab/Avantika Mhatre

Demand of enquiry

Company having good production capacity in in Pen Taluka, JSW Company it is also contributing towards pollution and the coal Ash which is emitted in the atmosphere is likely to cause accidents on Dharmatar bridge. There is a possibility of bikes which are running on this bridge of meeting accidents due to to accumulation of coal dust on the road of the bridge. Coal dust emitting from the company in the atmosphere has accumulated in layers on the Dharmatar bridge due to which it has been observed that many two wheeler riders have skid of the road and met with accidents.

At times the emission of the coal dust is so severe that it affects the visibility in the area. When enquiries were made to company officials regarding this they did not give satisfactory answers. Citizens have got afraid due to the severe air pollution spread in the atmosphere by the JSW Company. At times it is either due to to the dust in the air or the loud dangerous noises coming out of the company is causing serious inconvenience to the lives of the locals. None of the local villagers are raising this issue with the Company and therefore the Company has gotten bold.

Whoever raises their voice against the Company, they are silenced. Regarding this local journalist Suresh Mhatre is going to raise the issue with Maharashtra Pollution Control Board.